



**Regional Office, Ballabgarh Region**  
**Haryana State Pollution Control Board**  
Near HewoApartment, Sector -16A, Faridabad  
Website - [www.hspcb.gov.in](http://www.hspcb.gov.in) E-Mail - [hspcbrobr@gmail.com](mailto:hspcbrobr@gmail.com)  
Contact No. 0129-2225314

No. HSPCB/BR/2022/2141-43

Dated: 07/11/2022

To

The Registrar General,  
National Green Tribunal,  
New Delhi.

**Subject: Action Taken Report in compliance of order dated 06-09-2022 in OA No.249/2022 in the matter of Sukhpal V/s Naini Metals.**

In this connection, please find enclosed herewith the Action Taken Report on behalf of joint committee comprising of HSPCB and Deputy Commissioner, Faridabad in compliance of order dated 06-09-2022 in OA No.249/2022 in the matter of Sukhpal V/s Naini Metals.

Submitted for kind information and necessary action please.

DA/as above

**DINESH KUMAR**  
Digitally signed  
by DINESH  
KUMAR  
Date: 2022.11.07  
18:47:35 +05'30'  
**Regional Officer**  
**Ballabgarh Region**

**Endst No. HSPCB/BR/2022/**

**Date:**

A copy of the above is forwarded to the District Attorney, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

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by DINESH  
KUMAR  
Date: 2022.11.07  
18:47:35 +05'30'  
**Regional Officer**  
**Ballabgarh Region**

**Endst No. HSPCB/BR/2022/**

**Date:**

A copy of the above is forwarded to the Member Secretary, Haryana State Pollution Control Board, Panchkula for information and further necessary action please.

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Date: 2022.11.07  
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**Regional Officer**  
**Ballabgarh Region**

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A. No.249/2022

**IN THE MATTER OF:-**

Sukhpal Singh

.....Applicant

Versus

Naini Metals

.....Respondents

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BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH,  
NEW DELHI.

O.A. No.249/2022

**IN THE MATTER OF:-**

Sukhpal Singh

.....Applicant

Versus

Naini Metals

.....Respondents

**ACTION TAKEN REPORT IN COMPLIANCE OF ORDER  
DATED 06.09.2022.**

**MOST RESPECTFULLY SHOWETH:-**

1. That Hon'ble National Green Tribunal has directed to the Joint Committee comprising of State PCB and District Magistrate, Faridabad to look into the grievance of the Applicant regarding M/s Naini Metal, situated in a Plot No.109, Gali No.4 in Industrial Area Saroorpur, Ballabgarh. The Hon'ble NGT vide order dated 26.04.2022 has also directed to submit factual and action taken report in the matter to this Tribunal. Accordingly, a report dated 29.07.2022 was filed on behalf of Joint Committee.

2. That the report filed by Joint Committee was considered by this Hon'ble Tribunal on 06.09.2022. This Hon'ble Tribunalvide order dated 06.09.2022 directed as under:-

*"5. We have gone through the report of the Joint Committee and find that the report has been prepared casually without addressing the issues raised. On its visit to the premises in question on 13.07.2022, the Joint Committee found that the unit was dismantled and thereupon, the Joint Committee felt contended by simply observing that the unit was found not in operation without making any further efforts to properly address the issues raised in the application. The Joint Committee did not ascertain the requisite particulars as to (1) Whether any industry as alleged was being run in the premises in question; (2) Who was/is proprietor of the industry in question; (3) Whether the industry had obtained permission/NOC/consent from the concerned Statutory*

*Authorities had been obtained; (4) Whether any air, water and noise pollution was caused by the industry in question; (5) To which place the industry in question is being shifted and (6) to which use the premises in question are intended to be put to.*

6. *In view of the facts and circumstances of the case, we are constrained to direct the Joint Committee to undertake visits to the premises in question again and to verify the factual position and submit Factual and Action Taken Report in respect of all relevant aspects including the above mentioned aspects.*

7. *Factual and Action Taken Report may be furnished by the Joint Committee within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.*

8. *List for further consideration on 10.11.2022.*

9. *In view of the facts and circumstances of the case, we also consider presence of the Regional Officer, Haryana PCB and District Magistrate, Faridabad before this Tribunal on the next date of hearing either through video conferencing or physically to be essential for producing the relevant documents regarding compliance with environmental norms and assisting this Tribunal in just and proper adjudication of the questions involved in the case and they are accordingly directed to remain present before this Tribunal on the date fixed."*

3. That in compliance of order dated 06.09.2022, the Joint Committee consisting of the SDM (Badkhal, Faridabad) and Assistant Environmental Engineer, HSPCB (concerned Field Officer) visited the site in question on 17.10.2022 and the premises were found vacant. The site was visited on 02.11.2022 also, the site was found locked.

4. That in order to ascertain the facts with respect to queries raised by this Hon'ble Tribunal, the matter was inquired and information was sought from complainant, Dakshin Haryana Bijli

Vitran Nigam, Revenue Authorities and owner of the premises in question. As per information received by the committee, the reply to queries raised by this Hon'ble Tribunal are as under:

- i). The Industry i.e. M/s Naini Metals was being run in the premises in question.
- ii). As per Rent Agreement provided, the Unit was being represented by Mr. Slawat S/o Nabbu Khanand same has been verified by the GST Registration Certificate, Govt. of India.
- iii). The Unit had not obtained Consent from the Haryana State Pollution Control Board. It is submitted that the activity of the unit i.e. process of segregation/sieving of aluminum dust on the basis of particle size and then selling into market is not covered under the Consent Management Policy of the Board.
- iv). The process of segregation/sieving of aluminum dust causes dust emission.
- v). The present whereabouts of the unit in question are not known to anyone in the neighbourhood including the complainant. As and when this information is traced, same shall be placed on record.
- vi). At present, the premises in question is not put to any use.

The Report is submitted accordingly for kind consideration. It is undertaken to comply with the directions passed by this Hon'ble Tribunal.

  
Sub Divisional Magistrate  
(Badkhal), Faridabad.  
(Nominee of Deputy  
Commissioner, Faridabad)

Place: Faridabad  
Date: 07.11.2022

DINESH KUMAR  
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